

BENCH-I

114

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P No. 306/KB/2017
C.P.No. 702/2016

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M

Name of the Company		Reward Advisory Services Pvt Ltd and Ors with Trinetra Co. Pvt Ltd.	
Under Section		391 (2) 394	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

~~1~~ ① SHIV CHANDRA PRASAD
ADVOCATE

The Income Tax officer,
Technical - 5
O/O, The Principal
Commissioner of Income
Tax, CIT-5

[Signature]
17/1/2018

1. MR. NIRMALYA DASGUPTA, ADV.
2. MR. DIBANATH DEY, ADV.
3. MR. J. PATNAIK, P.C.S.

For Petitioners

[Signature]
17/01/2018

4. TIAINLA

Oy Director

O/O RD (ER)
Ministry of
Corporate Affairs

[Signature]
17.1.18

ORDER

Ld. Counsel for the petitioner is present. Ld. Counsel on behalf of the Income Tax Department as also Deputy Director, Office of the RD(ER), Ministry of Corporate Affairs are also present.

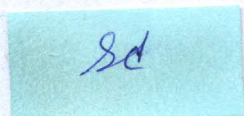
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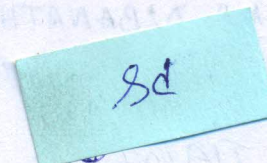
Ld. Counsel appearing on behalf of the Income Tax Department prayed leave to file Vakalatnama and reply. Prayer is allowed. Vakalatnama and reply is to be filed within three weeks with a copy in advance to the respondents. Ld. Counsel for the Income Tax Department also made a request that the petitioner may be directed to serve a copy of the petition to him. Petitioner is directed to serve a copy of the petition on the Ld. Counsel appearing on behalf of the Income Tax Department.

Central Government made a submission that reply is awaited on the report made earlier. Petitioner is directed to submit reply to the Central Government. Thereafter, Central Government may file supplementary affidavit.

List on 15.03.2018 for hearing.



(Jinan K.R.)
Member (Judicial)



(V.P. Singh)
Member (Judicial)